OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

CIRCULAR

Sub: Calculation of Income Tax for the Financial Year 2025-2026 corresponding to the Assessment Year 2026-2027.

The enclosed form may please be completed showing the details of actual/proposed saving for the period from 01.04.2025 to 31.03.2026, so as to calculate the income tax to be deducted at source from salaries u/s 192 of the Income Tax Act, 1961. It is requested that realistic proposals may be made, so as not to leave scope for major changes towards the end of the financial year.

It may be ensured that duly filled proposed saving form should reach this office latest by 15.09.2025, so that income tax deducted at source may be apportioned from the salary w.e.f. September-2025 onward. Moreover, the documentary proof of proposed savings (if opted old tax regime) to be submitted till 12.01.2026 positively.

Further, it is mandatory for all the employees to choose one option, so that the income tax can be computed and deducted accordingly, failing which the income tax will be calculated and deducted as per default tax regime i.e. <u>NEW TAX REGIME</u>. Thus, to take the benefit of <u>OLD TAX REGIME</u>, proposed saving form stating the option of income tax deduction shall be submitted well in time. No further reminder shall be issued in this regard.

Please do not forget to fill-up PAN No., residential address, E-mail ID and Tel/Mobile No. Form without PAN No., residential address, E-mail ID and Tel/Mobile No., shall not be considered.

Note: 1. Proposed Saving Form to be submitted till 15.09.2025.

2. Documentary proof of proposed saving to be submitted till 12.01.2026.

Encl: Annexure-'A' & 'B'

(ANKLER JAIN-I)
Addl. Sessions Judge-04 (Central)
Head of Office (HQs)
Tis Hazari Courts, Delhi

No. 35514-35764/Accts./320/IT/2025

Copy forwarded to :-

1. PS to Ld. Principal District & Sessions Judge (HQs), Delhi, Room No. 302-A, THC, Delhi

2. The Registrar General, Delhi High Court, with the request that these instructions may kindly brought to the notice of the staff posted in Delhi High Court on diverted capacity.

3. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue Courts, New Delhi, with the request to circulate the same among the staff under their control.

4. The Principal Judge, Family Courts, Dwarka with the request that these instructions may kindly be brought to the notice of the staff posted in Family Courts on diverted capacity.

5. The Director, Delhi Judicial Academy, Dwarka, Delhi with the request to circulate the same among the trainee Judicial Officers and staff posted in Judicial Academy on diverted capacity.

6. Delhi Legal Service Authority, West (THC), New Delhi (PHC), East, North-East & Shahdara (KKD), South and South East, (Saket), North & North-West & Outer (Rohini) and South-West (Dwarka) with the request that these instructions may kindly be brought to the notice of the staff posted in their office on diverted capacity.

7. All Ld. Drawing & Disbursing Officers, West (THC), New Delhi (PHC), East, North-East & Shahdara (KKD), South and South-East, (Saket), North & North-West & Outer (Rohini) and South-West (Dwarka).

8. All the Judicial Officers (Central District), Tis Hazari Court, with the request to circulate the same among the staff under their control.

 All the Judicial Officers (Rouse Avenue Court Complex), with the request to circulate the same among the staff under their control.

10. Railway Magistrate, Old Delhi Railway Station, Delhi.

11. The Registrar General, National Green Tribunal (PB), Principal Bench, New Delhi with the request that these instructions may kindly be brought to the notice of the staff posted in you department.

12. Sr. Administrative Officer (Judicial)/Administrative Officer (Judicial)/Sr. AO / AO / PRO / APRC / Branch In-charge at Tis Hazari Court and Rouse Avenue Court with the direction to circulate the same among the staff under their control.

12. Website committee with the request to upload the same on the website of the District Courts.

14. Website committee for uploading the same on LAYERS.

Addl. Sessions Judge-04 (Central) Head of Office (HQs) Tis Hazari Courts, Delhi Note: 1.

Proposed Saving Form to be submitted till: 15.09.2025

Documentary proof of proposed saving to be submitted till: 12.01.2026 2.

PROPOSED SAVINGS FOR THE FINANCIAL YEAR 2025-2026

Sh./Sr	nt./Ms.	S	/o / D/o / W/o	
		i		Mobile No
			2002007000	
	I ID (in capital letters)			
Reside	ential Address:		 -	(Govt./Pvt./Rented)
				Rs
		and the same of th		
Addre	ss to which Rent rebate is b	eing sought, is availa	ole in Service Boo	ok Record (YES/NO) .
	Option for I	ocome Tax Calcu	lation (kindly	select one option):
<u>Optic</u>	on-I: New Tax Regim	e (Default Tax Re	gime)	(If opted New Tax Regime, no need to furnish proposed savings detail)
Optic	on-II: Old Tax Regim	е		(If opted Old Tax Regime, kindly furnish proposed saving detail)
NOTE	: Option-I (New Tax Rep	gime) is the default	tax regime as po	er Circular dated 05.04.2023 issued by
Minist Kindh	ry of Finance, Deptt. of F	levenue, Govt. of In	dia. However, en	mployee may also opt Old Tax Regime. lucted accordingly. This option can be
<u>exerci</u>	sed only once in financi	al year and cannot	be changed wi	thin that financial year. If no option
<u>exerci</u>	sed, the Income tax will be	calculated and ded	ucted as per defa	ult tax regime i.e. New Tax Regime.
1.	Y	i		
1.	Interest Income (i) Interest of NSC	#		Rs
	(i) Interest on Saving Acc	count etc.		Rs
2	Dadaadadd.	777 1		
2.	Deduction under chapte a) Physical disability of a		000/- or Rs. 1250	00/-) Rs
	as the case may be (u/s	80-DD)		
	b) Medical insurance man			n.
	as the case may be (w/c) Savings u/s 80-C	s 80-D)		Rs
	i) GPF /NPS Contri	bution		Rs
	ii) CGEGIS/Group I	nsurance		Rs.
	iii) Life Insurance Pro	mium/Other Insuran	ice	Rs.
	iv) PLI	1 .		Rs
	v) ULIP/Mutual Fun	d/ NSC		Rs
	vi) Repayment of HB	The state of the s		Rs
	vii) Accrues Interest	on NSC		Rs.
	viii) PPF	1		Rs
	ix) Tuition Fee			Rs
	x) Any other (please	specify)		Rs
	ų.	Total (i to x)		Rs
	Total admissible savin	g u/s 80-C (Limited t	o Rs. 1,50,000/-)	Rs
3.	Interest on Housing loan	(as per rule)		Rs
			Signature:	
			Nome	
			(IN BLOCK LE Designation/Em	TTERS) p Code :
	(%)	8) N		
		ii n		
			Contact No	

Note: If saving documents, as mentioned in proposed saving form (if opted old tax regime) are not submitted by 12.01.2026, the income tax will be calculated and deducted at source as per record available in the office.

GUIDELINES FOR PROPOSED SAVINGS DECLARATION REGARDING COMPUTATION OF INCOME TAX FOR THE FINANCIAL YEAR 2024-2025.

Vide Finance Act, 2023, sub-section (1A) has been inserted in section 115BAC of the Income Tax Act, 1961 (the Act) to provide for a new tax regime with effect from the assessment year beginning on or after the 1st day of April-2024. As per sub-section (1A), the new tax regime is the default tax regime applicable to all persons (other than a co-operative society). However, under sub-section 115BAC of the Act, a person may exercise an option to opt out of this new tax regime.

Rate of Income Tax as per New and Old Tax Regime for the FY-2025-2026 are given below:

As per New Tax Regime	N. 20 27	As per Old Tax Regime		
Up to Rs. 4,00,000	Nil	Up to Rs. 2,50,000	Nil	
From Rs. 4,00,001 to Rs.8,00,000	5%	From Rs. 2,50,001 to Rs.5,00,000	5%	
From Rs. 8,00,001 to Rs.12,00,000	10%	From Rs. 5,00,001 to Rs.10,00,000	20%	
From Rs. 12,00,001 to Rs.16,00,000	15%	Above Rs. 10,00,000	30%	
From Rs. 16,00,001 to Rs.20,00,000	20%		22	
From Rs. 20,00,001 to Rs.24,00,000	25%			
Above Rs. 24,00,000	30%			
(Edu. Cess 4% of Income Tax)		(Edu. Cess 4% of Income Tax)		

A maximum rebate of Rs. 60000/- is allowed u/s 87A from the amount of income tax on total income, which is chargeable to tax u/s 115BAC(1A). However, this rebate is allowed if the total income of assessee chargeable to tax u/s 115BAC (1A) is upto Rs. 12 Lakh.

Surcharge: Surcharge is levied on the amount of income-tax at following rates if total income of an assessee exceeds specified limits:-

Range of Income							
Rs. 50 Lakhs to Rs. 1 Crore	Rs. 1 Crore to Rs. 2 Crores	Exceeding Rs. 2 crores					
10%	15%	25%					

- (C) <u>NEW TAX REGIME</u>: In the New Tax Regime, the tax rates are kept lower but no exemptions / deductions except Employer contribution in NPS (U/S 80CCD 2) is allowed for rebate of Income Tax. Major deductions which have been abolished in this tax regime are as follows:
 - 1. Chapter VI deductions (LIC, PLI, Tuition Fee, PPF, Sukanya A/c, GPF/CPS contribution, FD, NSC, Mutual Fund etc. or any other savings U/S 80C, 80CC & 80CCC).
 - 2. Rent rebate of HRA exemption.
 - 3. Deduction on account of Interest on Home Loan under the head "House Property".
 - 4. Medical Insurance U/S 80D.
 - 5. NPS contribution in Tier 1 upto Rs.50,000/- U/S 80CCD- (1B)
- (D) OLD TAX REGIME: Under the old tax regime, the tax shall be calculated considering all deductions and exemptions allowed under Income Tax Act, 1961.
- Note: 1. For claiming the HRA exemption, original rent receipt w.e.f. April-2025 to September-2025 may please be attached with the Proposed Saving Form. (If total Rent paid Rs. 1,00,000/- or more during the financial year, it is mandatory to provide PAN card copy of Landlord failing which no rent rebate will be given. Rental address should be added in Service book for which rebate of HRA is claimed.)
 - 2. For claiming the benefit of HBA rebate, the employee must be Owner/ Co-owner of the Property as well as Borrower/ Co-borrower in the Home Loan. The benefit of HBA rebate will be given to those, who will submit Provisional Interest Certificate and undertaking with the proposed saving form that he/she has self-occupied the property and the property in his/her possession. Also mention whether the Home Loan availed is single home loan or joint home loan. In case of joint home loan, HBA Rebate of only 50% will be given to the employee. If the concerned officer/official is willing to avail 100% HBA Rebate, then he/she should submit an undertaking that his/her spouse will not claim HBA Rebate.